

[Shri Dipen Ghosh]

that the Government should make a statement.

MR. CHAIRMAN: Taking the strong sense of opinion in this House, I would request the Minister of Parliamentary Affairs to convey the same to the Government and, if possible, make a statement in this regard today itself.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): I will convey the same.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Situation arising out of reported move of management of Delhi Cloth Mills to close its textile mill.

MR. CHAIRMAN: Now Calling Attention. Mr. Dhabe.

SHRI S. W. DHABE (Maharashtra): Sir, I call the attention of the Minister of Labour to the situation arising out of the reported move of the Management of Delhi Cloth Mills to close its textile mill rendering several thousand workers jobless and the action taken by Government in the matter.

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI T. ANJIAH): Sir. . . .

[The Deputy Chairman in the Chair] The management of M/s. Delhi Cloth Mills, Delhi had applied for a closure of the Delhi Cloth Mills with effect from 1-7-1985 under Section 25(O) of the Industrial Disputes Act, 1947. The Delhi Cloth Mills is engaged in spinning, processing and weaving for the manufacture of cotton textiles. The mill employs a total of 6109 workers of which 4388 are permanent, 1317 Badlis, 328 temporary and 76 trainees.

The Delhi Administration received the notice of closure on the 28th March, 1985. According to the Administration which has examined the case, the closure is not justified in public interest as this would render 6,000 workers jobless. According to the Delhi Administration, the mill is by no standard a sick mill and is, in fact, technically viable. Accordingly, the Delhi Administration has refused permission for closure of the mills in public interest under Section 25(O) of the Industrial Disputes (Amendment) Act, 1982. In the circumstances, it would be illegal for the management to close down the mill. I would like to assure the House that the Delhi Administration is seized of the situation and would take all possible steps to avert the closure.

SHRI S. W. DHABE: Madam Deputy Chairman, it is a very unfortunate situation in the country that the textile mills are closing one after another, and the Delhi Cloth Mills is also following the same.

I had asked a question, No. 632 on the 7th of May, 1985 asking the number of mills closed in our country. The reply that has been given by the Minister of Supply and Textiles was that there were 70 mills closed down up till then in the country, and that the number of workers affected were 1,07,619. A very large section of the workers are out of employment. Mr. Minister. And most surprising is that 61 mills, textile mills, were closed from 1981 to 1985. In 1981, the statement shows, three mills were closed; in 1982, 15 mills were closed; in 1983, 15 mills were closed; in 1984, 26 mills were closed; and in 1985, within these four months, seven textile mills have been closed. So, from 1981 onwards the number is going up. In 1984 they were 26. I am certain that as of now more than 80 mills have been closed down in our country. Therefore, it is a very serious matter concerning the working class. Textile is a traditional industry. Even in my State of Maharashtra, in Jalgaon and Bombay some

mills have been closed and also in Ahmedabad in Gujarat a large number of textile mills have been closed therefore a very positive decision is necessary to see that this industry survives and is sustained and is taken out of the clutches of the private management who wants to exploit it.

The second question which I would like the Minister to consider is this. It is not necessary under the Industries (Development and Regulation) Act that only sick mills can be taken over. It has been stated in the statement by you that according to the Delhi Administration, the Mill is by no standard a sick mill. Even if it is not a sick mill, under the Industries (Development and Regulation) Act there is a provision which I would like the Labour Minister and the Minister of Textiles to consider the provision in section 15(b). I quote:

"Where the Central Government is of the opinion that—

(b) any industrial undertaking is being managed in a manner highly detrimental to the scheduled industry concerned or to public interest;

the Central Government may make or cause to be made a full and complete investigation into the circumstances of the case by such person or body of persons as it may appoint for the purpose".

After the report is submitted, powers have been given to the Central Government to take over the management under section 18A, sub-clause (b), I quote:

"The Central Government may by notified order, authorise any person or body of persons to take over the management of the whole or any part of the undertaking or to exercise in respect of the whole or any part of the undertaking such functions of control as may be specified in the order".

Therefore, the concept of taking over only sick mills under the Industrial Development Regulation Act. is not correct. The Government can take over any industry, if it is detrimental to the interest of the public. Now, what is the position? On the 2nd May, 1985 serious allegations have been made against the Ministry of Works and Housing for giving permission to DCM to close the industry which is in the heart of the city, in the other House. When the Minister gave his reply, he did not make a clear statement. He gave a confused statement. That was a small statement. The serious allegation was that something had happened in the master plan. From 1961 to 1981, the DCM management had no plans to shift the industry. Now, the DCM has devised a plan after closing the mill they wanted to sell the land on a commercial basis as plots. By this method the DCM is going to make profits to the tune of Rs. 800 to 1000 crores. This would deprive the workers of their employment. DCM is planning to commit a fraud with the land which was used for this industry for more than 100 years.

The Ministry of Works and Housing has given some concessions to the DCM. The land measuring about 64 acres was exempted from the Urban Land Ceiling Act. This was the only industry which was given permission to open its mill in the urban area. We know that DCM is one of the biggest textile magnates in the country. Now, they want to close the industry and sell the land for construction of houses. It is a very serious matter. Is this the way of running an industry? Are they giving any relief to its workers? No. This industry was established some 100 years back.

The DCM has invested about Rs. 7 lakhs as capital investment. Now, about 90 per cent of the investment in DCM is held by nationalised banks shareholders and other public financial institutions. If that is so, why such

[Shri S. W. Dhabe]

a concession has been given to the industry. No reason has been given.

DCM is going to be closed. That is the notice. I am surprised to find from the Minister's statement that he has not given any reasons for the closure. My first question is: What is the reason for the notice of closure given by DCM to the Delhi Administration? Under the Industrial Disputes Act, 1947, it is obligatory on the part of DCM to give reasons for closure? I think the Labour Minister knows that very well. Is it not a fact that if anybody wants to close an industry, a notice under the Industrial Disputes Act, 1947 must be issued and the notice must indicate the reason why he wants to close it? No reason have been given in the statement. What are the reasons for which the Delhi Cloth Mills wants to close its textile mill? No reasons are given. The only assurance which the Minister has given is that the Delhi Administration is seized of the matter. In fact, the Delhi Administration, the Works and Housing Ministry and the DDA, these three organisations, are working together in this. They have given them permission for commercial development. Therefore, the only way out is that under section 15 of the Industries (Development and Regulation) Act, you must take action under "public interest" when a scheduled industry is not in loss. There is no reason to close it. It affects a large number of workers who are working in this mill in Delhi. And it is one of the very important textile units. More than 6,000 workers are working in this industry. Therefore, about 25,000 family members will be affected by this. It is a very serious matter engaging the attention not only of this House but also of the public and the entire textile workers. Therefore, I would like to know what steps he is taking in this regard. Many textile mills, one after another, are closing down. I have just now read out the

figures. Twenty-six mills were closed in 1984 and 15 mills were closed in 1983. Some more will be closed this year. Is this due to mismanagement or due to the policy which the Government is following about sick industries—giving them more benefits, giving them more funds, allowing banks to give them funds and rehabilitating them? Therefore, the main question in this Calling Attention is what the Labour Minister is going to do about solving the problems of the textile workers in Delhi. May I suggest to the Minister that he should immediately call a meeting of the Minister of Works and Housing, the Industry Minister and the Textiles Minister so that a solution can be found out. And if necessary, it can be taken over section 18A of the Industries (Development and Regulation) Act, 1951. Thank you.

THE DEPUTY CHAIRMAN: Mr. Mohanan. Not here. Mr. Gopalsamy. Not here. Mr. M. S. Gurupadaswamy.

SHRI M. S. GURUPADASWAMY (Karnataka): Madam Deputy Chairman, my colleague Shri Dhabe has already given the facts of the case. So I need not repeat these facts. But I would like to say about one or two things which have been referred to by him and which have been left out by the hon. Minister in his statement. The Delhi Cloth Mills is a prosperous concern it is not a losing concern, even according to the Minister. And still the Delhi Cloth Mills wants to close down this mill and it has sought the permission of the Government. My information is that even without the permission of the Government and the Labour Department, the management issued a notice of closure in February this year. Under the Act previous permission is necessary. Why was this step taken by the Delhi Cloth Mills in a hurry? The second thing is that the Delhi Cloth Mills was given clearance by the Works and Housing Ministry, by the DDA, to close the mill. One of the reasons given by the Delhi Cloth Mills for closing it is that it is

in a non-conforming area. Under the Delhi Master Plan this area is not meant for industry and then it does not permit the Delhi Cloth Mills to expand and modernise. This is the ostensible reason given by the Delhi Cloth Mills. Another thing is both the Ministry of Works and Housing and the DDA have cleared it overlooking even the ceiling law. I do not want to go into that question because the ceiling legislation has got many loopholes. The Delhi Cloth Mills took advantage of that loophole. I do not want to go into that question. But why did the Ministry and the DDA give sanction to the closing of this mill? The Delhi Master Plan is already dead as a dodo. It has been there for three decades and it has not been operating. Why has this been resurrected and shelter taken under that to give clearance to the Delhi Cloth Mills to close down? So, the main intention of closure is very obvious, as has been stated by my colleague. It is to make money, to make this land commercial and to make plots and construct a commercial complex, to make money—I am told. The Minister may be aware of it, the Delhi land rates are very high. I am told that if this land of 64 acres is sold for commercial purposes, they can make nearly Rs. 800 to Rs. 1000 crores. It is a very big income. Without running the mill, without taking the risk or the difficulty of running the factory, they can make Rs. 800 to Rs. 1000 crores in a sale. Therefore, there is a conspiracy between the Delhi Cloth Mills management and the Ministry and the DDA. This is a very serious matter. It involves corruption. I would like the Minister to investigate the whole matter thoroughly, what provoked, what made, the DDA and the Ministry to agree to this closure. Why? There are several other mills in that area and they have not asked for closure and they are running all right. This particular mill is very prosperous. It is producing well; its total turnover is about Rs. 200 crores. It is making a lot of money and declaring dividends. Nearly 6000 work-

ers are involved. Therefore, my specific demand is that the Government should make a thorough investigation of the whole affair and should make an inquiry into this, and this inquiry should be held by an independent body and the culprits, whoever they are, whether the officials in the Ministry or officials in the DDA, should be identified and suitable punishment should be given to them. It is not a very small matter. And if this is allowed in Delhi, there will be many other mills which have got vast stretches of land in Bombay, Madras, Calcutta, they can sell, they can also resort to the same method. If you don't deny this to the DCM, you cannot deny this to other textile mills or any mill, for that matter. Therefore, I would like the honourable Minister to announce, while giving a reply, an inquiry into this whole sordid affair.

SHRI M. KALYANASUNDARAM (Tamil Nadu): Madam Deputy Chairman the Labour Minister, in all his innocence and good nature, has assured us that he will not give permission to closure. He has said in the statement: "I would like to assure the House that the Delhi Administration is seized of the situation and would take all possible steps to avert the closure". Even to that extent he is innocent. That is why I have said, "in all his innocence and good nature". I can appreciate his attitude, the Labour Ministry's attitude. But he cannot say that he does not know the developments because I myself have addressed a letter to him, to the Prime Minister, to the Finance Minister, to the Minister of Works and Housing and also to Mr. Chandra Shekhar Singh, who has taken over charge of Textiles recently. So, all these details have been given and the trade unions have given the details.

SHRI PAWAN KUMAR BANSAL (Punjab): Madam Deputy Chairman, I am on a point of order.

THE DEPUTY CHAIRMAN: Mr. Kalyanasundaram, just wait. Let me hear his point of order.

SHRI PAWAN KUMAR BANSAL: The question before the House is the situation arising out of the reported closure of the Mill. What I find is that the honourable Member on the other side is referring to certain things which are nothing but a figment of his imagination and I would say that the charges which are not based on evidence, not based on facts, should not be referred to, and he should not refer innuendo against the Minister of Works and Housing.

SHRI M. KALYANASUNDARAM: Madam, this is not a point of order.

THE DEPUTY CHAIRMAN: Let me hear him fully. What is your point of order?

SHRI PAWAN KUMAR BANSAL: Madam, the point of order that I wanted to make before you is that the honourable Member should confine his submissions to the subject of the Calling-Attention Motion which is before the House and this opportunity should not be availed of for levelling wild allegations for certain particular and motivated reasons.

THE DEPUTY CHAIRMAN: I did not hear him because I was talking to Mr. Dipen Ghosh. What was the charge that he levelled?

श्री लाल कृष्ण आडवाणी (मध्य प्रदेश) : मैं माननीय सदस्य को जानकारी दूँ कि उस सदन में जब बहस हुई थी तो स्वयं वर्क्स एंड हार्डिंग मिनिस्टर ने स्वीकार किया। इन चार्ज के बारे में कि अवश्य ही कही न कही गोलमाल हुआ है। यह स्वीकार किया है इसी बहस में।

SHRI PAWAN KUMAR BANSAL: I did not say that if there is any hanky-panky affair, that should not be inquired into. I only said that this opportunity should not be availed of to level wild charges, like the previous speaker did against persons not in the house.

SHRI LAL K. ADVANI: It is exactly on this occasion and on this

Calling Attention Motion when we can do it.

THE DEPUTY CHAIRMAN: Mr. Kalyanasundaram, on a Calling Attention Motion, I would say that if a Member wants to make an allegation against any Member of this House or the other House, he should give notice. So, it is better that you confine yourself to what we are discussing now.

श्री रामानन्द यादव (बिहार) : जब दो मिनिस्ट्रीज दिल्ली एडमिनिस्ट्रेशन और लेबर मिनिस्ट्री में कॉरिस्पॉन्डेंस हुआ तो वह रिफरेंस में नेचुरली आयेगा ही।

श्री जगदम्बर प्रसाद यादव (बिहार) : समझा लीजिए। उनको समझना चाहिए।

उपसभापति : कृपा करके अपना स्थान ग्रहण कर लीजिए।

THE DEPUTY CHAIRMAN: Mr. Yadav, you will get your chance. Yes, Mr. Kalyanasundaram, you go ahead.

SHRI M. KALYANASUNDARAM: Madam, am I permitted to proceed?

THE DEPUTY CHAIRMAN: Surely.

SHRI M. KALYANASUNDARAM: Madam, I was surprised to see my friend on the other side stand up like this and raise a point of order imagining certain things. Only recently, three days ago, also the Congress (I) Party restated its faith in socialism and this is the way you are going to bring about socialism in this country? (Interruptions). I will tackle you only politically.

THE DEPUTY CHAIRMAN: Let us talk about the move of the Management of the Delhi Cloth Mills.

SHRI M. KALYANASUNDARAM: I have not made any allegation about any particular person. I only stated certain facts and I have got all the records. From the records I am not making allegations, but bringing certain facts to the notice of the House and the Ministers concerned and I am saying that this fraud, this attempted fraud, must be stopped. This is my

anxiety. This is not just an industrial dispute where the Labour Minister can refuse permission for closure. Up till now, the Management has not withdrawn its closure notice to the workers. They have issued notices to the workers individually and they have not been withdrawn. They have issued notices to the trade unions and those notices have not been withdrawn.

There is another point. The DDA and the Delhi Administration, with the consent of the Government, have exempted the lands on which the DCM is located and on which about two thousand workers have put up their residences and on which they are residing even up to this moment. (Interruptions). Do not try to prompt me. That comes later. Here is a passage from the memorandum sent by the occupier, representing the Delhi Cloth Mills. I am prepared to show it to any Member. Let him come and examine this. If necessary, I will place it on the Table of the House. This is what they say—I quote:

“...the Administrator of Union Territory of Delhi is pleased to exempt the excess vacant land ‘to the extent not specified’ in Project No. 4 situated at Bara Hindu Rao measuring 270083.00 sq. mtrs. from the provisions of Chapter III of the Act to undertake Group Housing (Residential and Flatted factories) on the said plot after demolishing the existing building structure, subject to terms and conditions contained therein.”

This is the permission given to the Delhi Cloth Mills owner to demolish all the built structures there and to put it for use for constructing residential flats and also Flatted factories. On the plea of these two purposes, permission has been granted. Even exemption has been granted. This has not so far been withdrawn. What is the national interest in exempting this 2 lakhs and 10 thousands odd sq. metres from the operation of the Urban Ceil-

ing Act. As a citizen of this country I have no right. The Government or the Delhi Administrator has granted permission to this monopoly house. He is answerable to this country. Shouldn't we as Members of Parliament ask this question, irrespective of parties? It is a fraud against our nation. So, Madam, I am sorry the Labour Minister is called upon to answer this question. He has no powers to answer. He can only say “this should be done by the Housing Minister or the Home Minister; it is under the overall supervision of the Delhi Administration”.

SHRI S. W. DHABE: He can answer for all. This is a Calling Attention.

SHRI M. KALYANASUNDARAM: Let us see. Let me wait for the answer. If it is so, it is very good. The reasons for closure are not that the Mill is incurring losses. On the contrary, there are accounts to show that every year there are more than a crore of rupees re-invested for modernisation and replacement of the machinery. It is a well managed Mill and a modernised Mill. Although it is a century old, its present plant and machinery are modern.

I again quote from the occupier's statement:

“In view of the aforesaid and especially in view of the fact that (i) the industrial undertaking is located in a non-conforming area; (ii) on account of the haphazard growth in the area of Bara Hindu Rao leading to extreme congestion the dense population in the vicinity is exposed to the hazards of pollution, traffic, fire and unhealthy environment; and (iii) also in view of the fact that various sections of the present factory buildings which are very old have become unsafe, the company has taken a decision to close the industrial undertaking with effect from 1st July, 1985.”

So far notice issued by the Government has not been withdrawn.

[Shri M. Kalyanasundaram]

Now, let me come to the crucial question. The crucial question is about grabbing the land. Buildings housing more than 2000 workers are there. The whole area is called Bara Hindu Rao because this land was purchased from the owner whose name was Hindu Rao. Now, the Delhi Cloth Mills wants to grab this land, remove the mill, evict the workers so that he can construct the flats both for residential purposes and for leasing it to small factory owners. This is the purpose for which he wants the land. Will it not lead to a social problem in Delhi? Will it be easy to evict 2000 workers along with their families from that area? That is what he is going to do. Is the Government going to compel him to reconstruct the mill elsewhere and re-employ the workers? It has also been manipulated very cleverly in such a way that the Delhi Administration has refused permission to reconstruct the factory anywhere in Delhi. He is not prepared to go out of Delhi and the workers cannot be taken out of Delhi. There is no such scheme. After all, the attitude of the employer is that of hiring and firing as he likes. That is his attitude. After some resistance, he can give compensation and close the mill, deceive the Government, deceive the workers and grab the land. I am told that the land is worth more than 800 crores of rupees. I am talking of the vacant site alone. It may even be more. This is the crucial issue. Now, I want to know whether the Government will direct the Delhi Development Authority to withdraw this permission or to withdraw the exemption granted in 1976 to the Delhi Cloth mills exempting the excess land?

Secondly, the mill is viable. It is mostly modernised. The Minister himself has admitted that there is no justification for closure. Why should the Government not bring forward a special legislation to nationalise the Delhi Cloth Mills, take it over and put

it to public use? We will all support such a legislation. Why can't the Government construct the necessary flats and factories and lease them? Why can't the Government give it to the Housing Board to construct houses for residential purposes? Will the Government consider taking over the mill with all its properties so that the workers' interests can be protected.

There are 2000 families with their women and children residing there. Will the Government assure that they will not be shifted from there because they have been there for generations? Just as the present owner has inherited the factory and the land, the workers have also inherited it. How can you evict them? Will the Government assure that they will be protected and that they will be allowed to occupy the land? All these problems can be solved only by constituting an enquiry into the whole thing. Till then, stop the closure. Till then, no exemption. Find out the whole conspiracy as to how it developed. This has been widely published in the press. The trade unions have taken it up. We have written several letters bringing all these facts to the notice of the Government. So, I demand and ask whether the Government will constitute an inquiry into the whole thing. Till then, keep everything pending so that the mill can run the workers can be assured that justice will be done to them and the nation or the Delhi people are assured that because of influence and money power, the Delhi Cloth Mills will not be allowed to perpetrate this fraud on the nation.

श्री रामानन्द यादव : महोदय, दिल्ली क्लॉथ मिल में करीब छः हजार मजदूर काम करते हैं। एकाएक दिल्ली क्लॉथ मिल के प्रबन्धक ने यह फैसला किया कि 1 जुलाई से मिल बन्द कर दी जायेगी और इसका नोटिस 27 मार्च को वर्कर्स को दे दिया और यह कहा कि मिल हेल्थ हैजार्ड पैदा करती है, मास्टर प्लान की वायलेटिव है, इस की बिल्डिंग पुरानी हो गयी है और लांस में रन कर रही है। लेकिन मजदूरों का

कहना है कि जो पूरे जानकारी है और जो चार्टर्ड एकाउन्टेन्ट्स हैं, जो माहिर हैं और फैक्ट्रियों के काले कारनामों के विषय में जानकारी रखते हैं कि किस तरह से एकाउन्टेन्ट्स को मैन्युपुलेट करते हैं और नफे को घाटे में परिवर्तित कर देते हैं, उनका कहना है कि मिल नफे में रत कर रही है। अभी दो साल पहले प्रबन्धक ने माडर्नाइज की है। वह, अच्छी चीजें पैदा करती है, जिस का मांग सारे देश में है। बिल्डिंग भी माडर्नाइज की है। साथ ही साथ यूनिट में किसी तरह की लेबर ट्रबल नहीं है, मजदूर भी मिल में किसी तरह की गड़बड़ी पैदा नहीं कर रहे हैं। फिर कारण क्या है। प्रबन्धक चाहते हैं कि दिल्ली के बाहर मिल चली जाय, बन्द कर दी जाय। निश्चित रूप से इस के पीछे कोई न कोई राज है। राज सीधा है कि प्रबन्धक सोचते हैं कि अगर हम दस-बारह साल इस मिल को चलायेंगे तो उतना पैसा नहीं कमा सकेंगे जितना वह जमीन दे सकती है जितने में यह मिल दिल्ली में है अगर प्रबन्धक उस में कर्मशियल कम्प्लेक्स बना दे। इसी निमित्त ने प्रबन्धक ने दिल्ली एडमिनिस्ट्रेशन से, दिल्ली डेवलपमेंट अथॉरिटी से एक कांस्पिरेसी की कि इस की इजाजत दे दो। सारे कानूनों को ताक पर रख कर डी० डी० ए० ने अरबन सीलिंग एक्ट को वायलेट किया और डी० डी० ए० तथा दिल्ली एडमिनिस्ट्रेशन दोनों ने मिल को क्लोज करने की इजाजत दे दी। क्या इसके पीछे यह कांस्पिरेसी नहीं है कि प्रबन्धक फायदा उठाये और मजदूर तबाह हों। जैसा बताया गया, दो हजार मजदूर उस एरिया में रहते हैं। अभी एक फैक्ट्री थी पुरुलेटर की, जो फिल्टर बनाती है उस को दिल्ली एडमिनिस्ट्रेशन और डी० डी० ए० ने परमीशन दी थी और अब उस ने परवाना में अपना कारखाना खोल दिया है और जितने मजदूर थे सभी हटा दिये।

उपसभापति : यादव जी, मेरी बात आप सुनेंगे। एक टेक्नीकल प्राबलम है, मिनिस्टर साहब को लोकसभा में 4 बजे जाना है। तो सारे मेम्बरों से मैं रिक्वेस्ट कर रही हूँ कि जवाब अभी चाहिए तो We will sit up to 1.30 p.m. Let the Minister reply now. So, be precise. Otherwise, it will spill-over. It may

be 6 o'clock or 7 o'clock; I do not know.

श्री रामानन्द यादव : अगर उन को वहां काम है तो मैं तैयार हूँ। मैं जल्दी ही खत्म कर दूंगा। महोदया, डी० डी० ए० ने बड़ी जल्दबाजी में रेजोल्यूशन पास किया और जो लेआउट का प्रोग्राम था उस को मंजूर कर लिया। यह तो डी० डी० ए० की हालत है। मैं सरकार से कुछ प्रश्न पूछना चाहता हूँ।

क्या सरकार यह बतायेगी कि किस तरह से डी० डी० ए० ने इस अरबन लैंड सीलिंग एक्ट से इस मिल को एक्जेंट किया और किस तरह से, किस कानून के आधार पर, किस बेसिस पर, किस बिना पर डी० डी० ए० ने और दिल्ली एडमिनिस्ट्रेशन ने फैक्टरी को शिफ्ट करने की स्कीम को मंजूर किया। शिफ्ट कर के भी मिल को उन को चलाना नहीं था, उस जमीन को कर्मशियल यूज के लिये इस्तेमाल करना था और उस के मजदूरों को हटाने की स्कीम थी, तो मैं सरकार से जानना चाहता हूँ कि इतनी जल्दी क्या थी कि एक रात में उस को पास किया और फिर तत्काल उस को रिवोक कर दिया डी० डी० ए० ने। इस का मतलब है कि डी० डी० ए० ने जो रिवोक किया तो वह चाहते थे कि फैक्टरी को मदद दें। क्योंकि उन्होंने शिफ्ट करने का आर्डर दिया और फिर उस को विदडा कर लिया और वह कोर्ट में चले जायेंगे। फैक्टरी कोर्ट से इंजेक्शन ले लेगी। तो मैं सरकार से जानना चाहता हूँ कि क्या सरकार एक कमेटी का गठन करेगी कि डी० डी० ए० और दिल्ली एडमिनिस्ट्रेशन और मिल के प्रबन्धक के बीच में और दूसरी एजेंसियों के बीच में जो पत्राचार हुआ है उस को वह पूरी तरह से जांच करे और इस का पता लगाये कि इस तरह की परिस्थिति क्यों पैदा की गयी जिस से फैक्टरी वालों को मुनाफा कमाने का इतना बड़ा मौका दिया गया और क्या उस कमेटी का प्रतिवेदन सरकार सदन के सामने प्रस्तुत करेगी?

दूसरी बात मैं यह जानना चाहता हूँ कि क्या माननीय मंत्री जी को मालूम है कि इस फैक्टरी ने माडर्नाइजेशन के नाम पर और

[श्री रामानन्द यादव]

दूसरी मर्कों के नाम पर पैसा लिया है और दूसरी फैक्टरियों में लगा दिया है। क्या मंत्री जी को मालूम है और क्या वह इस बात की इक्वायरी करायेंगे कि फैक्टरी को जो पैसा माडर्नाइजेशन के नाम पर या उसके डवलपमेंट के लिये फाइनेंशियल इंस्टीट्यूशन्स से या दूसरे किन्हीं इंस्टीट्यूशन्स से दिया गया उस को कहा कहाँ और किन किन दूसरी फैक्टरियों में डाइवर्ट किया गया है ?

तीसरे, क्या सरकार को मालूम है और क्या सरकार बतायेगी कि फैक्टरी में पब्लिक इंस्टीट्यूशन्स और फाइनेंशियल इंस्टीट्यूशन्स के कितने शेयरर्स हैं उन पब्लिक इंस्टीट्यूशन्स के कौन कौन बोर्ड आफ डाइरेक्टर्स हैं और जब फैक्टरी को शिफ्ट करने के बारे में मैनजमेंट की बैठक हुई होगी तो उसमें हमारे फाइनेंशियल इंस्टीट्यूशन्स के जो नुमाइन्दे थे उन का क्या रोल रहा और क्या यह फाइनेंशियल इंस्टीट्यूशन्स के जो नुमाइन्दे थे, बोर्ड आफ डाइरेक्टर्स में उन्होंने क्या फैक्टरी वालों की हों में हों मिलायी ? 1 P.M. सरकार की नीति को सामने नहीं रखा। अगर ऐसे प्रबंधक हैं जो फाइनेंशियल इंस्टीट्यूशन को रिप्रेजेंट करते हैं तो उनके खिलाफ सरकार क्या कार्यवाही करने जा रही है ?

महोदया, इस फैक्टरी में तीन चार तरह के मजदूर हैं। एक तो परमानेंट हैं, दूसरे बदली वाले हैं, तीसरे टेम्पोरेरी हैं और चौथे ट्रेनीज हैं। ... (व्यवधान) कुछ मस्टर रोल पर होंगे। मैं सरकार से जानना चाहता हूँ कि इस फैक्टरी ने कितना कंपेंसेशन देने का ऐलान किया था ? मेरी जानकारी है कि 40 हजार रुपया पर वर्कर कंपेंसेशन देने की बात कम्पनी ने कही थी जिसमें मजदूरों का प्राविडेंड फंड का और ग्रेज्युइटी का 32 हजार रुपया होता है। तो कंपेंसेशन कितना उनको मिलता ? केवल 8 हजार रुपया ही मिलेगा तो सरकार बताये कि फैक्टरी ने मजदूरों को कितना कंपेंसेशन देने का ऐलान किया था ?

चौथी बात यह है कि डी० डी० ए० ने ले आउट का स्कीम किन परिस्थितियों में

पास कर दी ? क्या यह बात सही है कि यह सिक मिल नहीं है और वहाँ पर कोई लैबर ट्राबुल नहीं है ? क्या सरकार बतायेगी कि फाइनेंशियल इंस्टीट्यूशंस के कितने लोन कितने पैसे इस मिल पर हैं और इस मिल के ऊपर सरकार का विभिन्न टैक्सों के रूप में बकाया है। अभी तक क्या सरकार को मालूम है कि फैक्टरी ऐक्ट के अन्दर दिल्ली क्लाय मिल क्लैसिफाइड डेजरस यूनिट नहीं है ? अगर डेजरस यूनिट नहीं था तो डी० डी० ए० ने क्यों इजाजत दी इसको शिफ्ट करने की ?

क्या सरकार किसी ऐसी कमेटी का निर्माण करेगी जिसमें पार्लियामेंट के मੈम्बर हों। सभी पार्टियों के मੈम्बर हों और मंत्री जी उसके चेयरमैन हों, क्योंकि ये मजदूरों के शुभचिंतक हैं। दोनों सदनों के सदस्य हों या हमारे ही सदन के हों। महोदया, आप भी चेयरमैन हो जाएँ तो क्या हर्ज है।

मैं चाहता हूँ कि सरकार बताये कि क्या इतने बड़े स्कैंडल की जांच करने के लिए किसी पार्लियामेंट्री कमेटी की नियुक्ति आप करेंगे जिसके चेयरमैन मंत्री महोदय हों ताकि दिल्ली की नाक के सामने जो स्कैंडल हुआ है उसका जांच हो सके ? ... (व्यवधान)

उपसभापति : आप अब बैठ जाइए।

श्री रामानन्द यादव : क्या सरकार मिल को टेक ओवर करने पर विचार करेगी ?

श्री चतुरानन मिश्र (बिहार) : महोदया, मैं इतना ही कहना चाहता हूँ कि लेबर कानून में कोई भी ऐसा प्राविजन नहीं है कि क्लोजर को रोक सके। यह बियॉड कंट्रोल आफ लेबर लाज है और यह सारा डिस्कशन मिस्प्लेस हो जाएगा अगर डी० डी० ए० परमिशन विदवा करे अरबन लैंड सीलिंग ऐक्ट के अन्दर, नहीं तो आप इसको नहीं बचा सकते हैं। मेरा इतना ही प्रश्न है।

श्री लाल कृष्ण आडवाणी : बहुत पटिनेंट सवाल है। गवर्नमेंट के हाउसिंग मिनिस्टर यहां आते।

उपसभापति : इनको बोलने दीजिए ।

श्री लाल कृष्ण आडवाणी : अगर यह रेजोल्यूशन रद्द कर दें तो बात खत्म हो जायेगी ।

श्री रामानन्द यादव : दो मिनिस्टर कालिग अटेंशन का जवाब कैसे दे सकते हैं । कालिग अटेंशन देने वाले ने गलत ढंग से दिया है ।

श्री चतुरानन मिश्र : लेबर ला कोई गलत नहीं है । लेबर मिनिस्टर सही लाये हैं ।

SHRI SUKOMAL SEN (West Bengal): Madam Deputy Chairman, the point is that this problem concerns the Works and Housing Ministry. We can discuss the matter but unless the concerned Minister is present here I do not know who will take action in this matter. Anyway I will put my points before you and I will be very brief.

Madam, this Delhi Cloth Mills is not a sick mill. It is well established, profit making and moderately modernised also. What is the purpose of closing down this mill? The fact is that the industrialists of DCM have decided to indulge into land racketeering. It is a plain fact that the factory is situated on a 60 acres of land in Delhi and in Delhi the value of land is very high. They want to sell the land and earn heavy profits. That is the purpose why they want to close down the mill. The mill authorities have a close nexus with the DDA authorities, the Works and Housing Ministry and the Industry Department of Delhi Administration. Without their collaboration and collusion, the DCM could not have taken this decision. I would like to know whether the whole Government, not only the Labour Ministry, is ready to institute an inquiry into the whole episode. How has DCM decided to close down the mill and how have the concerned departments of the Delhi Administra-

tion colluded with the DCM authorities to help them in this matter? The approval letter was issued to them by the Delhi Administration on 14th November, 1984. I would like to know whether that approval letter has been cancelled by the Government or not and also whether the Government is going to make an enquiry as to how this approval letter was issued to the DCM authorities. The DCM has been granted exemptions from various clauses of law to redevelop the land. How did this happen? From the behaviour of the DCM authorities we can see how a section of industrialists sicken their mills and close them down. In spite of the Government decision if the DCM authorities persist in closing down the mills, will the Government take over the mill?

Simultaneously, I would like to know whether the Government is prepared to make an enquiry into the closing down of other textile mills in various parts of the country, as to why they have been closed down. DCM case is an eye-opener for the Government. About 100 mills in the country have been closed down. What steps is the Government taking to reopen these mills? These are my points put before the Minister.

SHRI B. SATYANARAYAN REDDY (Andhra Pradesh): Madam, this Calling Attention has been discussed in the Lok Sabha. When the reply was given to this Calling Attention, apart from the Labour Minister the Minister for Works and Housing was also present in the Lok Sabha. The Minister for Works and Housing, Shri Abdul Ghafoor, intervened and said that he would appoint a high-powered committee to enquire into the scandal of DDA giving permission to the DCM management to put the mill's land to commercial use. From this it is very clear that there is something wrong between the management of the Delhi Cloth Mills and DDA. I do not think that it is so simple that the management wants to simply close the mills for

[Shri B. Satyanarayan Reddy]

any other reason except profit-making. It is evident from the two resolutions passed by the DDA at a hurriedly convened meeting on February 1, 1983. They passed two resolutions: One, to allow the DCM to shift the mill; and two, to allow the management to use the land for commercial purposes. By this it is very clear why there was this hurriedly convened meeting of the DDA which passed two resolutions in favour of this mill. There is some scandal, as the Minister himself has confessed in his statement. I would like the Labour Minister to appoint, in consultation with the Works and Housing Minister, a high powered committee to enquire into the allegations made in this house and the other House. Secondly, I want that a CBI enquiry should be conducted and all those officials—whether of DDA or any other department—who are involved in this, must be punished.

Then, according to the Minister's own statement, if this textile mill is permitted to close down, more than 6000 workers will be rendered jobless. The number will be much more if we take into account their families also. It is a grave matter for consideration of the Government. It is a criminal act in other words. So this should not happen. Government must take a serious view of this and see that this mill should not close down.

Other Members have already said what is the motive behind the closing of this mill. Naturally it is very evident that they want to make a profit of crores of rupees. The mill is in the heart of the city. They want to close the mill, acquire the land, make plots and sell them. It is very evident. And in this all seem to be involved—the DDA officials, the management and others. So the Government must take a very serious view of this fact. My other friends, Mr. Gurupadaswamy, Mr. Sukomal Sen, Mr. Kalyanasundaram and others have put certain facts.

I do not want to repeat those facts. All these facts must be taken into consideration and Government must assert itself and take speedy action against the concerned officials.

THE DEPUTY CHAIRMAN: Shri Ashwani Kumar.

श्री अश्विनी कुमार (बिहार) माननीय उपसभापति महोदया, अभी जो वक्तव्य मंत्री महोदय ने दिया है... (व्यवधान) ।

SHRI B. SATYANARAYAN REDDY: And the two resolutions passed by the DDA must be revoked. I insist upon the Government to do this. Otherwise the Labour Minister has no right to do anything in this matter.

श्री अश्विनी कुमार : मंत्री महोदय ने अपने अंतिम वक्तव्य में कहा है —

"I would like to assure the House that the Delhi Administration is seized of the situation and would take all possible steps to avert the closure."

Delhi Administration means all the departments of Delhi administration.

इतनी चर्चा इस काण्ड की हो रही है इस सारे काण्ड के अन्दर यह स्पष्ट दीखता है कि भयकर रूप से भ्रष्टाचार हुआ है । अगर सरकार इस मिल को बंदी से रोकना चाहती है तो सीधे मेरा प्रश्न है कि डी० डी० ए० ने जो 1 फरवरी, 1983 को लैण्ड को डेवलप करने की अनुमति दी है और 14 फरवरी को अरबन सीलिंग से जो मुक्ति दी है, यह डी० डी० ए० का बहुत बड़ा भ्रष्टाचार है । इस सारे कलोजर के अन्दर डी० सी० एम० से ज्यादा भ्रष्टाचार डी० डी० ए० ने किया है । डी० डी० ए० बहुत बड़ा भ्रष्टाचार फैला रहा है । इन्होंने दिल्ली एडमिनिस्ट्रेशन की बात की है ।

Delhi Administration and Labour Ministry cannot do anything. I want a categorical assurance "yes or no" whether the Government will revoke this and see that this is not done.

The third question after this is, लोगों को नोटिस दिए जा चुके हैं। जुलाई में उनकी छुट्टी हो रही है। मैं जानना चाहता हूँ कि उसको वापस करने के लिए सरकार क्या करेगी? मैं यह भी जानना चाहता हूँ कि लेबर मिनिस्ट्री के माध्यम से डी०डी०ए० के रिजोल्यूशन को क्या सरकार निरस्त करेगी, वापस करेगी?

दूसरा यह कि पहली जुलाई से जो लोगों को हटाने का किया है उसको वापस करेंगे? ये मेरे सीधे से दो प्रश्न हैं, मैं चाहूंगा कि मंत्री महोदय इनका उत्तर दें।

उपसभापति : श्री वीरेन्द्र वर्मा। वर्मा जी आप भी केवल सवाल पूछिए। समय बहुत कम है।

श्री वीरेन्द्र वर्मा : (उत्तर प्रदेश) : उपसभापति महोदय, जिस प्रकार इस बहुत पुरानी और प्रसिद्ध क्लाय मिल को बंद करने का साजिस की गई है, यह सर्वविदित है। माननीय मंत्री जी भी मानते हैं और लोकसभा में भी इस पर खुलकर चर्चा हुई है। यह सब फ्राड है, यह सबके सामने था चुका है। 6109 मजदूर वहां है और 2 हजार मजदूर जो मकानों में वहां रहते हैं तो क्या उनको कोई गारंटी दे रहे हैं? अगर डी० डी० ए० ने यह प्रस्ताव पास किया पहली फरवरी को कि इन्हे इसकी इजाजत दे दी जाय वह किसकी अप्रूवल से किया? लैंड सीलिंग की भी अरबन एरिया में प्रस्ताव के जरिये से उनको छूट दे दी गई है, शिफ्ट करने की छूट दे दी गई है यानी सब सहूलियतें प्रदान कर दी गई हैं और आपकी मिनिस्ट्री, आपकी ही नहीं, वर्क्स एंड हाउसिंग मिनिस्ट्री की अप्रूवल से यह सब कुछ काम हुआ इससे ज्यादा दुख की बात कुछ नहीं हो सकती। सरकार समाजवाद का नारा देता है। समाजवाद का नारा...

श्री रामानन्द यादव : मेरा प्वाइंट आफ ऑर्डर है।

इन्होंने कहा कि मारा काम वर्क्स एंड हाउसिंग मिनिस्टर की जानकारी में हुआ।

श्री वीरेन्द्र वर्मा : मिनिस्ट्री की अप्रूवल से। इसका ये जवाब देगे।... (व्यवधान)...

मान्यवर महोदय, मैं कहना यह चाहता हूँ कि डी० डी० ए० ने इसका बड़ा डिमिशन लिया जिसमें इतनी बड़ी संख्या में हमारे वर्कर्स इन्वाल्ड हैं। इतनी पुरानी

और अच्छी चलने वाली फैक्टरी को घाटे में दिखाया जो अभी दो साल पहले मार्टनाइज हुई जैसा कि यादव साहब ने खुद ही बताया है। इस मारे मामले में अरबन एरिया में लैंड सीलिंग की छूट दी गई तो यह फ्राड नहीं है तो क्या है और माननीय मंत्री जी कहते हैं कि दिल्ली एडमिनिस्ट्रेशन यह करेगा। दिल्ली एडमिनिस्ट्रेशन ने तो हाउसिंग मिनिस्ट्री की इजाजत में यह सब कुछ किया है यह मेरा आरोप है। लिहाजा मैं आपसे स्पष्ट दो-तीन प्रश्न पूछना चाहता हूँ।

पहला, क्या हाउसिंग मिनिस्ट्री ने इसकी अप्रूवल दी या नहीं दी? दूसरा क्या उनकी अप्रूवल से डी०डी०ए० ने दो काम किये कि नहीं, उनको शिफ्ट करने के काम की इजाजत और अरबन लैंड सीलिंग की छूट? तीसरा, जो 2 हजार मजदूर वहां पर मकानों में रह रहे हैं, अगर शिफ्टिंग के लिये इजाजत दी है तो इनको बसाने की क्या व्यवस्था होगी? 6109 आदमियों का क्या होगा? आप यह भी बता दें कि अगर इस फैक्टरी को उठाने की आपने इजाजत दी है कि यह आबादी के अंदर आ गई तो दिल्ली के अंदर और हिन्दुस्तान के जितने भी हमारे शहर हैं उनके अंदर जो इस प्रकार की फैक्टरियां हैं क्या उनको भी इसी आधार पर उठाने की इजाजत देंगे? अगर आप उठाने की इजाजत देते हैं तो क्या जितने आदमियों के मकानात वहां पर हैं क्या फैक्टरी उनके लिये मकान बनायेगी और जो मजदूर वहां लगे हैं उनको इम्प्लॉयमेंट देंगे? पांचवा, प्रश्न मान्यवर यह है जो कि कमर्शियल कम्प्लेक्स बनाने का इनका इरादा है तो सरकार क्या खुद उस जमीन को लेकर और डी०डी०ए० उसमें अपना कम्प्लेक्स बनायेगी? आखिर में मान्यवर यह बतायें कि अगर वे कहते हैं कि यह घाटे में चल रही है तो क्या इसका राष्ट्रीयकरण करने पर सरकार विचार करेगी?

श्री टी० अन्नैया : मैडम, हमारे मेम्बर्स ने जो बहुत सी बातें कही हैं। सबसे पहले मैं एक बात बताना चाहता हूँ इस हाउस का कि लोकसभा में भी इस पर चर्चा हुई। तो उस वक्त वर्क्स एंड हाउसिंग मिनिस्टर ने साफ कहा कि हम इन्वॉयरी ठहरायेगे। मैंने कल ही उनको पूछा कि प्राप्ति इन्वॉयरी कब तक हो

[श्री टी० अजय्या]

जायेगी। ...इन्क्वायरी के बारे में उनके आफिशियलज से मालूम हुआ कि वे कुछ कर रहे हैं। एक्शन हो रहा है (व्यवधान) सोचने का सवाल नहीं है। उन्होंने लोक सभा में भी कहा है ... (व्यवधान)

एक माननीय सदस्य : क्या कहा है ?

श्री टी० अजय्या : उन्होंने कहा है कि इस मामले में कुछ स्मेल नजर आता है (व्यवधान)

श्री वारेन्द वर्मा : फाड नजर आता है (व्यवधान)

श्री बा० सत्यनारायण रेड्डी : स्कैंडल है (व्यवधान)

श्री टी० अजय्या : हाउस में जो कहा था मैं भी था, चन्द्रशेखर सिंह जी टेक्सटाइल मिनिस्टर भी वहाँ थे (व्यवधान)

पूति तथा वस्त्र मंत्रालय के राज्य मंत्री (श्री चन्द्रशेखर सिंह) : कुछ गलत काम नजर आता है (व्यवधान)

श्री टी० अजय्या : स्मेल कहा, आप जानते ही हैं (व्यवधान) स्मेल नजर आता है और हम ऐसा नहीं होने देंगे। इस मामले में हाउसिंग मिनिस्टर के बयान से मालूम होता कि इन्क्वायरी करने वाले हैं। उन्होंने जो एप्पोरेस दिये हैं कल मैंने उनसे पूछा था बातचीत की थी (व्यवधान)

श्री चतुरानन मिश्र : जो आदेश दिया गया है उसको ... (व्यवधान)

श्री टी० अजय्या : यह तो टेक्सटाइल मिल मालिकों का पेशा बन गया है। पहले सिक कर देंगे और फिर फाइनेशियल रेजोल्यूशन बोर्ड आफ डायरेक्टर्स की मीटिंग में किस तरह से पास कर के इजाजत देते हैं और इससे करोड़ों रुपये का मामला गड़बड़ होता है (व्यवधान)

श्री वारेन्द्र वर्मा : अगर वो सिक करते हैं तो आप टेक ओवर कर लो। (व्यवधान)

श्री टी० अजय्या : टेक्सटाइल मिनिस्टर से हम लोगों ने कहा कि अगर प्रोजेजल दिल्ली एडमिनिस्ट्रेशन का आयेगा कि उसको टेक ओवर करना चाहते हैं तो हमारी जो सरकार है, टेक्सटाइल मिनिस्ट्री है बराबर उसमें मदद करेगी। क्योंकि

इतनी बड़ी प्रोपर्टी है वह इस तरीके से बन्द कर के और किसी तरीके से मनुपलेशन करके ऐसा नहीं कर सकते (व्यवधान) आप जानते हैं कि केवल यही एक नहीं है। बम्बई में भी ऐसा होता जा रहा है (व्यवधान)

THE DEPUTY CHAIRMAN: May I tell you one thing. You made your point. Don't disturb the Minister. Let him reply. Otherwise, I will adjourn the House for lunch.

श्री टी० अजय्या : जैसे बोल रहे हैं उसका उतना ही आप जानते हैं। (व्यवधान) मेरे और आपके मध्य में कोई दो बातें नहीं हैं (व्यवधान) जिस तरह से आप यहां बैठे हैं सभी सदस्यों ने कहा है, मेरा कहना यह है कि हम पूरी हमदर्दी के साथ करेंगे। जो कुछ गड़बड़ इसमें मालूम होती है, जहां तक मैं समझता हूँ अगर किसी वजह से यह शिफ्ट होना है तां वगैर यूनियन वालों से बातचीत किये, टेक्सटाइल मिनिस्ट्र से बातचीत किये बिना, इसको शिफ्ट कर रहे हैं तो इससे ज्यादा और क्या हो सकता है। आप जानते हैं इसका मतलब यह है कि मनेजमेंट बहुत जल्दी में है। क्लोजर भी करना चाह रहा है और इंडिज्यूल नोटिसेज भी दिये हैं। अब हम कह नहीं सकते हम को इत्तेला नहीं हुई। कोर्ट में मामला गया है, ऐसा भी कुछ सुना है (व्यवधान) एक्शन का सवाल नहीं है (व्यवधान) अब हम को यह मालूम नहीं है कि गये हैं या नहीं गये हैं। मैंने जो सुना है वही बता रहा हूँ (व्यवधान) इसलिये लबर डिपार्टमेंट से और गवर्नर से हमारी बातचीत हो रही है। उन्होंने भी विश्वास दिलाया है कि किसी तरीके से रास्ता निकालेंगे। अब सोचना यह है कि जब तक वह भिन्न बन्द नहीं हो उससे पहले टेक-ओवर करने का सवाल पैदा नहीं होता (व्यवधान)

SHRI S. W. DHABE: You can appoint a committee under the Industries (Development and Regulation) Act.

THE DEPUTY CHAIRMAN: Mr. Dhabe, don't interrupt while he is answering. If you interrupt, he can never finish the reply. I told you, we were short of time.

Mr. Kalyanasundaram, I have allowed you to make your point. We have to finish.

श्री टी० अर्जुन्या : अब वह फैक्टरी अभी चल रही है (व्यवधान) मैंने जमेट तीन-तीन चार-चार, पांच-पांच एक्शन लेता जा रहा है। एक तरफ से शिफ्ट भी कर रहा है और शिफ्ट करते वक़्त कह रहे हैं कि हम वर्करज के लिए शिफ्ट कर रहे हैं। उन्होंने कहा कि 40,000 रुपये हम देंगे और उसका डिपोजिट खुद कर लेंगे तथा उस पर 15 परसेंट इंटरेस्ट देंगे जिससे उनको पांच-छः सौ रुपये मिलेंगे। ऐसा वे कहते हैं कि जो लोग बचेगे उनको यहां से 25 मील दूर रिहैबिलिटेड करेंगे। वे यह कहते हैं मगर जो कहते हैं (व्यवधान)

SHRI DIPEN GHOSH (West Bengal): What action have you taken? There is one sentence in your statement. I quote:

"In the circumstances, it would be illegal for the management to close down the Mill".

When you have come to such conclusion in the present circumstances, it will be illegal for the management to close down the mill. Would you kindly specifically say what pre-emptive action the Government is going to take?

श्री टी० अर्जुन्या : अभी जो आपसे कहा है प्रिहैटिव एक्शन में तो हमने उनसे कहा है कि यह इललीगल है, आप क्लोज नहीं कर सकते हैं।

श्री दीपेन घोष : कहने का मतलब क्या होता है। बंद करने के लिए क्या कर रहे हैं ?

श्री टी० अर्जुन्या : पूरा बंद होने से पहले क्या करना चाहिए वह आप जानते हैं कि किस तरीके से डी० डी० ए० से उन लोगों की बातचीत हो रही है।

श्री बी० सत्यनारायण रेड्डी : डी० डी० ए० ने जो 2 प्रस्ताव किये हैं उनको वापस लेना चाहिए। आसान काम यही है।

श्री टी० अर्जुन्या : हम आपके साथ ही है इसमें दो बातें नहीं हैं। हम लेबर डिपार्टमेंट की तरफ से टेक्सटाइल मिनिस्टर से रिक्वेस्ट कर रहे हैं टेक ओवर करने के बारे में अगर वह बंद हुआ... (व्यवधान) दिल्ली एडमिनिस्ट्रेशन से कह रहे हैं कि वे रिवोक करें। जो कुछ उन्होंने कहा... (व्यवधान) आप जानते हैं कि इंडस्ट्रियल डिस्प्यूट एक्ट में हम क्या... (व्यवधान)

SHRI S. W. DHABE: We have asked you a specific question. Are you setting up any enquiry committee to probe into the reasons for the closure of the Mill? You have said: No.

श्री टी० अर्जुन्या : I never said: No.

आप क्या कहते हैं। एकदम आपने बान रख दी... (व्यवधान)... आप समझते हैं कि उससे अगर कोई फायदा है तो दिल्ली एडमिनिस्ट्रेशन को हम इंस्ट्रक्शन देंगे कि वे इन्क्वायरी करें। अगर फायदा है तो हम तैयार हैं।

श्री श्रीधर वासुदेव धाबे : अगर फायदा क्या है? आप को जानना चाहिये कि कानून क्या है

श्री टी० अर्जुन्या : अभी क्लोजर नहीं हुआ है उससे पहले... (व्यवधान)...

श्री श्रीधर वासुदेव धाबे : पहले कार्यवाही करनी चाहिये। ऐसा लिखा है...

श्री टी० अर्जुन्या : अगर इंडस्ट्रियल डेवेलपमेंट रेगुलेशन एक्ट के तहत इन्क्वारी करानी है तो मैं तैयार हूँ। मेरे हाथ में जो कुछ रहेगा...

श्री श्रीधर वासुदेव धाबे : हमारा यह निवेदन है कि...

श्री लक्ष्मी नारायण (दिल्ली) : इसका ओपनली साल्यूशन यह है कि:

The entire company should be nationalised. The Government should not

[श्री लक्ष्मी नारायण]

only nationalise the textile mill but the entire DCM management. That is the only solution.

दिल्ली क्लोथ मिल के मुनाफे से ही इन्टायर कम्पनीज बनी है। हिसार में जो मिल बनी है वह इस कम्पनी के मुनाफे से बनी, स्वतंत्र भारत जो बनी है तो वह इस कम्पनी के मुनाफे से बनी दोराला में जो शुगर मिल है तो वह भी इसी कम्पनी के मुनाफे से बनी। इसलिये इन्टायर कम्पनी नहीं लेंगे तो सिर्फ डी० सी० एम० लगे में कोई फायदा नहीं होगा।

श्री टी० अन्जैय्या : फिर भी सेंट्रल गवर्नमेंट ने टेक्सटाइल इंडस्ट्रीज के बारे में कुछ पालिसी डिक्लेयर की है। तमाम टेक्सटाइल मिल्स की पोजिशन आप जानते हैं किम तरीके से बंद होती जा रही है जैसे आपने कहा कि 74 मिल्स बंद हुई हैं जिसमें . . . (व्यवधान)

श्री चतुरानन मिश्र : . . . (व्यवधान)

THE DEPUTY CHAIRMAN: Mr. Mishra: Do you want to make it a Question Hour?

श्री टी० अन्जैय्या : अब क्या सैंटिसफैक्शन कराना चाहिये। लोकसभा में हमारे हाउसिंग मिनिस्टर ने कहा कि इन्कवायरी कराएंगे।

श्री बी० सत्यनारायण रेड्डी : डी० डी० ए० ने जो 2 रिजोल्यूशन्स पास किये हैं उनको वापस करा दें।

श्री टी० अन्जैय्या : हमने रिक्वेस्ट किया है उनसे जैसे आप कर रहे हैं। हमने उनसे कहा है। अगर लेबर डिपार्टमेंट की बात होती तो मैं आज ही रिमूव कर सकता था।

श्री लाल कृष्ण आडवाणी : हम भी रिक्वेस्ट कर रहे हैं। आप भी रिक्वेस्ट कर रहे हैं।

SHRI CHATURANAN MISHRA: The Minister has clearly stated that the Ministry of Labour has requested the Ministry of Works and Housing. Now, it is upto you to request the Minister of Works and Housing to clarify the position in the House. Both

sides of the House are unanimous on this point. I am very thankful to the Labour Minister that he has clearly stated the position.

श्री टी० अन्जैय्या : और एक कांबिग अटेंशन दीजिये . . . (व्यवधान) लेबर मिनिस्ट्री का जो भी परव्यू में है . . . (व्यवधान)

SHRI CHATURANAN MISHRA: Now, I seek your intervention . .

SHRI DIPEN GHOSH: Labour Minister is the greatest labour of the . .

SHRI T. ANJAIYA: Don't talk all these things. I know what is happening in West Bengal.

हम वेस्ट बंगाल में देख रहे हैं। I know about other Governments. I am requesting other non-Congress Governments. They are not giving a reply even. I am sympathetic to you. My Labour Ministry is always sympathetic. It is not a question of closing these industries.

श्री अश्विनी कुमार : दिल्ली में जब आप उदाहरण रखेंगे, तभी वह मारे देश में जायेगा। . . . (व्यवधान)

श्री टी० अन्जैय्या : वह तो हम जानते ही हैं। आप जानते हैं कि हम कलोजर के खिलाफ हैं, प्राइम मिनिस्टर ने भी कहा है कि हम लाक-आउट्स के खिलाफ हैं और हमेशा खिलाफ रहेंगे। इसके लिए हमारी तरफ से पूरी मदद मिलेगी और जिस दिन आपको यह मदद मिलेगी उस दिन आपको मालूम होगा कि लेबर मिनिस्ट्री क्या है और वह क्या कर सकती है। लेबर मिनिस्टर क्या कर सकता है, आपको बताऊंगा आप थोड़ा सा विश्वास रखिए। इतनी जल्दी मिल मालिकों के चक्कर में आकर उन्होंने जो प्लान बनाया है कि फैक्ट्री उठा लेंगे वह इतना आसान काम नहीं है। लगभग 6 हजार आदमी जो वहां पर काम करते हैं उन पर कुल्हाड़ी चलाने वाली बात है। तो वह चलने वाली नहीं है और न हम चलने देंगे। आप जरा सब्र कीजिए। हम तो एक्शन में हैं ही और मिल मालिकों से खुद कहते हैं, गवर्नमेंट का पैसा भी डूब

रहा है और इनके ऊपर भी हम एक्शन लेंगे। आप जरा वक्त तो आने दीजिए। क्या एक्शन लेना चाहिए, इसके लिए आप लोगों से भी बात-चीत करूंगा।

(व्यवधान)

I will request the Housing Ministry immediately, first you revoke this. I will request him.

उपसभापति : आप मेरी तरफ देखकर बोलिए तो रिएक्शन नहीं होगा।

(व्यवधान)

श्री टी० अन्जैय्या : मैडम आपको देखकर बोलने में जरा फायदा है।

THE DEPUTY CHAIRMAN: If you look at them, they react. If you look at me, I will not react.

SHRI DIPEN GHOSH: He really suffers from male chauvinism!

SHRI LAXMI NARAIN: We are thankful to the Labour Minister and the Delhi Administration.
(Interruptions)

SHRI S. W. DHABE: Madam, he has not replied to my question. My question was whether he will take action for cancelling the resolution of the DDA. It is the scandal of the century.

SHRI DIPEN GHOSH: Madam Deputy Chairman, I want to get an assurance from him. Is the Union Labour Minister prepared to give an assurance to this House that the Union Government is not going to allow the management of the DCM to close down this mill since it has been declared illegal by the Government itself? You give a categorical assurance to this House.

SHRI T. ANJIAH. All efforts will be made to operate this. . .

SHRI DIPEN GHOSH: What is this? In the statement it is said that it will be an illegal act. And you can't assure the House that the management

will not be allowed to do this illegal act? Can't you say that?

श्री टी० अन्जैय्या : वह इल्लिगल तो हमने कहा है, आपने पहले सुना नहीं है। मैडम हमने अपने पहले स्टेटमेंट में कहा है कि यह इल्लिगल है, यह अनवारेटेड है।

श्री वीरेन्द्र वर्मा : जब इल्लिगल कह दिया। . . . (व्यवधान)

श्री टी० अन्जैय्या : पहले से कह रहे हैं कि इस मामले में जितने आप चिंतित हैं, उससे ज्यादा हम चिंतित हैं। हम पूरी कोशिश कर रहे हैं कि वर्कर्स किसी भी तरह से जाव-लेस न हों, अनएम्प्लायड न हों और मैं आपको एशोर करना चाहता हूँ कि इस मामले में हमारे से जो भी हो सकता है, वह बराबर हम करेंगे और एक्शन लेंगे।

THE DEPUTY CHAIRMAN: Shri-mati Margaret Alva to make a statement.

ANNOUNCEMENT RE. GOVERNMENT BUSINESS FOR REMAINING PERIOD OF SESSION

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI MARGARET ALVA): Madam, with your permission, I rise to announce that the Government Business in this House for the remaining period of the Session will consist of:—

1. Consideration of any item of Government Business carried over from today's Order Paper.

2. Consideration and passing of the Companies (Amendment) Bill, 1985.

3. Consideration and passing/return of the following Bills, as passed by Lok Sabha:—

(a) The Finance Bill, 1985.

(b) The Tea Companies (Acquisition and Transfer of Sick Tea Units) Bill, 1985.